



2026:AHC:41321

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 796 of 2026

Fatte And Another

.....Petitioner(s)

Versus

Board Of Revenue And 12 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Manoj Kumar Dubey, Rameshwar Prasad Shukla, Vipul Kumar Dubey
Counsel for Respondent(s)	: C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioners and Ms. Heema Pal, learned State Law Officer.

2. The instant petition has been filed for mandamus directing the respondent no.1/ Board of Revenue, U.P. at Prayagraj to decide the Stay Application filed in Revision No.REV/576/2025 (Fatte and another vs. State of U.P. through Collector, Mau and others), under Section 210 of U.P. Revenue Code, 2006 within stipulated period.

3. Learned counsel for the petitioner submitted that the aforementioned revision along with stay application filed on behalf of petitioners arising out of proceeding under Section 128 of U.P. Revenue Code, 2006 is pending before respondent no.1/ Board of Revenue, U.P. at Prayagraj. He further submitted that in respect to plot no.56 agriculture lease was executed on 6.11.1975 in favour of petitioners and in respect to plot no.78M agriculture lease was executed on 16.11.2014 in favour of petitioners. He further submitted that petitioner is entitled for interim protection during pendency of the revision before Board of Revenue.

4. Without expressing any opinion on merits of the case and keeping in view of the facts and circumstances, respondent no.1 is directed to decide the aforementioned stay application filed on behalf of petitioner in Revision No.REV/576/2025 within period of six weeks from the date of production of certified copy of this order. It is further directed that after disposal of the application for interim relief, Revision No.REV/576/2025

(Fatte and another vs. State of U.P. through Collector, Mau and others), under Section 210 of U.P. Revenue Code, 2006 itself shall be decided within period of three months from the date of passing of the order on the stay application.

5. Accordingly, the writ petition is finally ***disposed of***.

(Chandra Kumar Rai,J.)

February 24, 2026
Rameez